

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10257/2026

[Arising out of impugned final judgment and order dated 14-05-2026 in CRAS No. 1206/2026 passed by the High Court of Punjab & Haryana at Chandigarh]

RAMESH KUMAR BEHL & ANR.

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

IA No. 166836/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 15-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA  
HON'BLE MR. JUSTICE VIJAY BISHNOI  
[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) :Mr. Dinesh Mahajan, Adv.  
Mr. Siddarth Agarwal, AOR

For Respondent(s) :Mr. Siddhant Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the impugned order and judgment passed by the High Court. The Special Leave Petition is, accordingly, dismissed as being devoid of merit.

Pending application(s) shall stand disposed of.

(SHIPRA NARANG)  
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)  
ASSISTANT REGISTRAR